

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP (CAA) No. 46/NCLT/AHM/2017  
In CA(CAA) No. 46/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2017**

Name of the Company: Amola Holdings Pvt. Ltd.  
Arminius Enterprises Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SWATI SOPARKAR	ADVOCATE	PETITIONERS	Swati Soparkar
2.				

**ORDER**

Learned Advocate Mrs. Swati Soparkar present for Petitioners.

Common representation of Regional Director received.

Representation of Official Liquidator received in transferor company.

Heard arguments of Learned Counsel for Petitioners.

Petition is admitted.

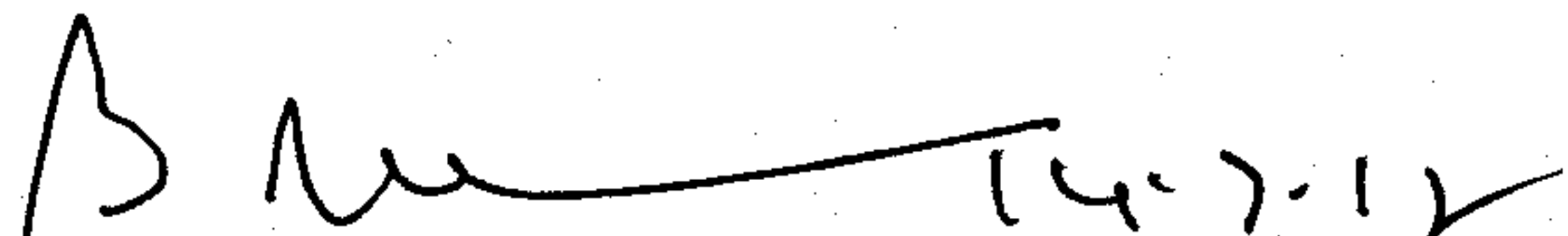
Date of hearing is fixed on 09.08.2017

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 09.08.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 14th day of July, 2017.